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Madhya Pradesh	26755
Maharashtra	76673
Manipur	495
Meghalaya	1134
Mizoram	384
Nagaland	178
Orissa	21151
Punjab	41106
Rajasthan	45031
Sikkim	274
Tamil Nadu	56991
Tripura	1611
Uttar Pradesh	164417
West Bengal	135143
Total	932965

Use of Idle Airstrips

895. SHRI PANKAJ CHOWDHARY :
SHRI MAHESH KANODIA :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to use the idle airstrips lying around or at the places of tourist interest for starting air services with the help of private air companies;

(b) if so, the number of private companies to whom proposal to this effects has been sent; and

(c) the reaction of the private companies in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) Yes, Sir. While the choice of sectors is left to the commercial judgement of private airlines-preference is given to those airlines which propose to airlink inaccessible stations and places of tourist interest. According to the route dispersal requirements for scheduled operators, a minimum number of services are required to be operated in the North East, Andaman & Nicobar, Jammu and Kashmir and Lakshadweep in proportion to the number of services operated on trunk routes.

Tie up with International Hotel Chain

896. DR. P. VALLAL PERUMAN :
SHRI. SARAT PATTANAYAK :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether India Tourism Development Corporation proposes to tie up with international hotel chains for marketing and technical management of its six elite hotels;

(b) if so, the details thereof;

(c) whether ITDC also propose to expand its existing chain of hotels; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Yes, Sir. An advertisement was released in Jan. 1995 inviting bids from international hotel chains operating globally for marketing and management tie-ups for its six Elite Hotels at prime location at New Delhi, Calcutta, Bangalore, Mysore and Kovalam. Ten hotel chains submitted their bids.

(c) and (d) No, Sir.

[Translation]

Minimum Wages

897. SHRI PHOOL CHAND VERMA : Will the Minister of LABOUR be pleased to state :

(a) Whether there is any proposal under consideration of the Government to revise the minimum wages for unorganised workers of industrial sector; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA) : (a) and (b) Under the Minimum Wages Act, 1948, both the Central as well as State Government are the appropriate Governments for the fixation/revision of minimum rates of wages for the scheduled employments falling under their respective jurisdictions. The Act also stipulates that review/revision of minimum wages in the scheduled employments should be undertaken at intervals not exceeding five years. The Central Government is responsible for the fixation of minimum rates of wages in respect of 40 scheduled employments broadly categorised into Agriculture, Construction, Mining and Railway sectors. The minimum rates of wages for the scheduled employment in Agriculture were last revised on 12.8.92 while the wages in the 39 other scheduled employments relating to Construction, Mining and Railway sectors respectively were revised on 12.7.94.